COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 429 of 2018 IN DFR NO. 4260 of 2017 & IA NO. 42 OF 2018

Dated: 15th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Photon Suryakiran Pvt. Ltd. ...Appellant(s)

Vs.

Mangalore Electricity Supply Company Ltd ...Respondent(s)

& Anr.

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee

Ms. Pallavi Singh Rao

Counsel for the Respondent(s) : -

<u>ORDER</u>

IA NO. 429 OF 2018 (Appl. for condonation of delay)

There is 53 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

All the Respondents have been served and affidavit of service has been filed. However, nobody is representing the Respondents.

We have heard learned counsel for the Applicant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Besides, the appeals involving the similar issues have been admitted by this Tribunal. In the circumstances, delay is condoned. Application is disposed of.

DFR No. 4260 of 2017

Registry is directed to number the appeal. The main appeal is taken on board.

We have heard learned counsel for the Appellant. Since the companion appeal has already been admitted, we admit this appeal. Issue notice to the Respondents returnable on 18.07.2018.

List the matter on <u>18.07.2018</u>. In the meantime, pleadings be completed.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

ts/mk